**CORRIGENDUM TO DETAILED PUBLIC STATEMENT PUBLISHED ON APRIL 03, 2014**
**FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF**

# MEDINOVA DIAGNOSTIC SERVICES LIMITED

**Registered Office: 6-3-652, Kautilya, Somajiguda, Hyderabad – 500 082, Andhra Pradesh, India**
**Tel: 91 40 2339 4848/2331 0066; Fax: 91 40 2332 7464; Email: medicorp@medinovaindia.com; Website: www.medinovaindia.com.**

This corrigendum (this **"Corrigendum"**) is being issued by Karvy Investor Services Limited **("Manager to the Offer")**, on behalf of **M/s. Vijaya Diagnostic Centre Private Limited ("Acquirer" / "VDC")** in respect of the open offer to acquire shares of **Medinova Diagnostic Services Limited ("Target Company / MDSL")** in terms of Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, as amended **("SEBI (SAST) Regulations, 2011")**. This Corrigendum is being issued pursuant to revisions as advised by Securities and Exchange Board of India vide their letter no. CFD/DCR2/OW/13210/2014 dated May 20, 2014 and should be read in conjunction with the Public Announcement dated March 27, 2014 and Detailed Public Statement **('DPS')** published on April 03, 2014. The capitalised terms used but not defined in this corrigendum shall have the same meaning assigned to them in the DPS.

1) The revised schedule of activities pertaining to the Open Offer is as follows:

| **Nature of the Activity** | **Original Schedule** | | **Revised Schedule** | |
|---|---|---|---|---|
| | **Date** | **Day** | **Date** | **Day** |
| Date of Public Announcement | March 27, 2014 | Thursday | March 27, 2014 | Thursday |
| Detailed Public Statement date | April 02, 2014 | Wednesday | April 02, 2014 | Wednesday |
| Submission of Detailed Public Statement to BSE, Target Company and SEBI | April 03, 2014 | Thursday | April 03, 2014 | Thursday |
| Last date for filing of draft letter of offer with SEBI | April 11, 2014 | Friday | April 11, 2014 | Friday |
| Last date for a competing offer | April 29, 2014 | Tuesday | April 29, 2014 | Tuesday |
| Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | May 07, 2014 | Wednesday | May 20, 2014 | Tuesday |
| Identified Date* | May 09, 2014 | Friday | May 16, 2014 | Friday |
| Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date | May 19, 2014 | Monday | May 27, 2014 | Tuesday |
| Last date for upward revision of the Offer Price and / or the Offer Size | May 20, 2014 | Tuesday | May 26, 2014 | Monday |
| Last date by which the recommendation of the committee of independent directors of the Target Company will be published. | May 21, 2014 | Wednesday | May 27, 2014 | Tuesday |
| Date of public announcement for opening of the Offer in the newspapers where DPS has been published. | May 24, 2014 | Saturday | May 28, 2014 | Wednesday |
| Date of Commencement of tendering period | May 26, 2014 | Monday | May 30, 2014 | Friday |
| Date of Closing of tendering period | June 06, 2014 | Friday | June 12, 2014 | Thursday |
| Last date of communicating rejection/acceptance and payment of consideration for accepted Equity Shares and /or Equity Shares Certificate/ demat delivery instruction for rejected Equity Shares will be dispatched/issued. | June 20, 2014 | Friday | June 26, 2014 | Thursday |

***(*) Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirer, Seller and other promoters who are not part of the SPA) are eligible to participate in the Offer any time before the closure of the Offer.***

2) The Acquirer had acquired 23,26,800 Equity Shares of MDSL, which represent 24.54% of the Issued, Subscribed Capital of MDSL and 24.67% of the Voting Capital of MDSL, on March 27, 2014, through off market purchases and the same have been deposited in the Escrow Account opened by the Company for the purpose of Open Offer with Karvy Stock Broking Limited having DP ID IN300394 and beneficiary client ID is 18735412 in compliance with the Regulation 22(1) of the SEBI (SAST) Regulations, 2011.

All other terms and conditions of the Open Offer remain unchanged.

The Acquirer, including the Board of Directors of VDC accept full responsibility for the obligations of the Acquirer as laid down in terms of the SEBI (SAST) Regulations, 2011, and for the information contained in this Corrigendum.

This corrigendum is expected to be available on SEBI website at www.sebi.gov.in.

**ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ACQUIRER**

KARVY INVESTMENT BANKING

**Karvy Investor Services Limited**

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Investor Grievance Email: igmbd@karvy.com Website: www.karvy.com Contact Person: Ankit Bhatia

Place: Hyderabad
Date: May 22, 2014